

CM-5308-CWP-2026

IN/AND

CWP-9023-2026

MANINDERJEET SINGH

V/S

FACEBOOK META PLATFORM INC AND OTHERS

Present: - Mr. Nikhil Ghai, Advocate for the applicant/petitioner
Mr. Dheeraj Jain, Senior Advocate (Senior Panel Counsel)
(through video conferencing) with
Ms. Amrita Singh, Central Government Counsel for
respondent No.2-Union of India
Mr. Ferry Sofat, Additional Advocate General, Punjab

CM-5308-CWP-2026

1. The applicant through instant application is seeking preponement of captioned petition.
2. For the reasons assigned in the application and no objection from opposite side, the same is allowed. Main petition is taken up for hearing.

CWP-9023-2026

1. The petitioner through instant petition under Articles 226/227 of the Constitution of India is seeking setting aside of decision of respondents to remove his Facebook page Maninderjeet Sidhu from website of respondent No.1.
2. The petitioner claims that he has 4.5 Lakhs followers and his Facebook page has been blocked without issuing any notice or furnishing reasons. He has been simply intimated that action has been taken pursuant to notice from Government of India/Law Enforcement Agencies under Section 79(3)(b) of Information Technology Act, 2000.
3. Learned counsel for respondents seek time to get instructions.

4. Let respondent No.1 be served through authorized person.
5. Adjourned to **07.05.2026**.

(JAGMOHAN BANSAL)
JUDGE

07.04.2026
Mohit Kumar